

Central Administrative Tribunal  
Principal Bench, New Delhi.

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OA-2206/95

New Delhi this the 21st day of January, 1997.

Hon'ble Shri S.P. Biswas, Member(A)

Shri Thawaria,  
S/o Sh. Bhoria,  
R/o Vill. & P.O. Shaipur,  
Distt. Rewari.  
(Haryana)

.... Applicant

(through Shri V.P. Sharma, advocate)

versus

1. Union of India through  
the General Manager,  
Western Railway,  
Churchgate, Bombay.

2. The Divl. Railway Manager,  
Western Railway, Jaipur.

3. The Asstt. Engineer,  
Western Railway,  
Alwar(Raj.).

.... Respondents

(through Sh. O.P. Kshatriya, proxy counsel for  
Sh. P.S. Mahendru, advocate)

Order(oral)

The learned counsel for the applicant  
seeks permission to withdraw the O.A. with liberty  
to file a fresh O.A. if he is still having any  
grievance. Permission is granted with liberty  
as prayed for. Accordingly, the O.A. is disposed  
of as withdrawn

*S.P. Biswas*  
(S.P. Biswas)  
Member(A)

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